



नई दिल्ली
NEW DELHI

याचिका संख्या./ Petition No.70/MP/2019

कोरम/ Coram:

श्री आई. एस. झा, सदस्य/ Shri I. S. Jha, Member
श्री अरुण गोयल, सदस्य/ Shri Arun Goyal, Member
श्री पी. के. सिंह, सदस्य / Shri P. K. Singh, Member

आदेश दिनांक/ Date of Order: 24th August, 2022

IN THE MATTER OF:

Corrigendum to Order dated 09.08.2022 in Petition No. 70/MP/2019.

IN THE MATTER OF:

A petition before the Central Electricity Regulatory Commission seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of Goods and Service Tax

AND IN THE MATTER OF:

Solar Edge Power and Energy Private Limited,
SP Center, 41/44, Minoo Desai Marg,
COLOBA, Mumbai – 400 005

...Petitioner

Versus

1. Solar Energy Corporation of India Limited,
1st Floor, D-3, A Wing, Religare Building,
District Centre- Saket, 110017
2. Maharashtra State Electricity Distribution Company Limited,

Prakashgad Plot No. G9, Proj. Anad Kanehar Marg,
Bandra (East), Mumbai-400051

शुद्धिपत्र / CORRIGENDUM

It is observed that certain inadvertent clerical errors have crept into the Order dated 09.08.2022 in Petition No. 70/MP/2019. These clerical errors are being corrected in terms of Regulation 111 read with Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, which are as follows:

- a) In paragraph no. 24, line no. 1, the words “*and carrying cost*” after “*the issue regarding O&M*” stands deleted.
- b) In paragraph No. 25, Line No. 2, the words “*, prayer (c) is declined*” are added after words “*answered in affirmation*”.
- c) In Paragraph 26, Line No.1, the words “*& prayer (c) (carrying cost)*” after “*recurring expenditure (O&M)*” are deleted.

2. Except for the above, all other terms contained in the Order dated 09.08.2022 in Petition No. 70/MP/2019 shall remain unaltered.

Sd/-
पी. के. सिंह
(सदस्य)

Sd/-
अरुण गोयल
(सदस्य)

Sd/-
आई. एस. झा
(सदस्य)